

1

MCRC-29833-2025

IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE AMIT SETH ON THE 17th OF JULY, 2025

MISC. CRIMINAL CASE No. 29833 of 2025

LAXMAN @ KANHA BAGHEL Versus THE STATE OF MADHYA PRADESH

Appearance:

Shri Rahul Bansal - Advocate for the applicant.

Shri Dinesh Savita - P.P. for the respondent/State.

ORDER

The applicant has filed the first bail application under Section 483 of BNSS, 2023 seeking grant of regular bail in connection with Crime No.138/2025 registered at Police Station- Karariya, District Vidisha (M.P.) for the alleged commission of offence under Sections 296, 115(2), 109(1), 351(3), 3(5) of BNS, 2023.

2. Case of the prosecution in short is that on 17.05.2025 the complainant Pushpendra Baghel made an oral complaint at police station Karariya alleging that when he along with other persons were doing agriculture work at the agriculture field of Vijay Patni, at that time, co-accused Rambabu Baghel, Sonu Baghel and Devraj Baghel started abusing them and the co-accused Rambabu with an intention to kill the complainant assaulted 3-4 times on his head by means of iron rod, due to which, blood started oozing out. Accused Sonu Baghel, Devraj Baghel assaulted him with



2 MCRC-29833-2025

danda causing injury near knee. When Rambabu called for help, his father Vipat Singh, brother Devendra and Bhupendra came for their rescue and at that time, the accused Monu Baghel, Deshraj Baghel and the present applicant also reached the spot and committed marpeet with them.

- 3. The counsel appearing for the applicant submits that there is cross FIR also in the matter for the same incidence. The allegation against the present applicant is causing injury by means of danda to Bhupendra who has sustained injury on head. He further submits that the applicant is lodged in jail since 18.05.2025 and looking to his role attributed, his application for grant of regular bail be considered as he is having no criminal past.
- 4. On the other hand, learned counsel appearing for the State opposes the bail application and prays for its rejection.
 - 5. Heard learned counsel for the parties and perused the case diary.
- 6. Taking into consideration the totality of the facts and circumstances of the case and the fact that the applicant is in custody since 18.05.2025, but without expressing any opinion on merits of the case, this application is allowed and it is directed that the applicant be released on bail on furnishing personal bond in the sum of Rs.50,000/- (Rupees Fifty Thousand only) with one solvent surety in the like amount to the satisfaction of the trial Court/Committal Court.
- 7. This order will remain operative subject to compliance of the following conditions by the applicant:-
- i) The applicant will comply with all the terms and conditions of the bond executed by him;

MCRC-29833-2025

3

ii) The applicant will cooperate in the investigation/trial, as the case may be;

iii) The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the Police Officer, as the case may be;

iv) The applicant will not commit any other offence in future. In case offence of same nature is repeated, this bail order shall automatically stand cancelled;

v) The applicant will not seek unnecessary adjournments during the trial; and

vi) The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.

8. Copy of this order be sent to the trial Court concerned for compliance.

9. Certified copy as per rules.

(AMIT SETH) JUDGE

Van